

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No117
C.P.(IB)/77(AHM)2021

Order under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Rahul Arunprasad Patel

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant

: Learned Counsel Ms. Nitu Chaturvedi

For the Respondent

: Learned Counsel Mr. Sandeep Singhi

ORDER

The instant application is filed under Section 95 of Insolvency and Bankruptcy Code, 2016 by the Petitioner against the Personal Guarantors.

Learned Counsel for the Respondent undertakes to file Vakalatnama. It is to be filed within seven days. Respondent to file affidavit in reply within seven days by giving copy to the other side.

The Interim moratorium shall commence under Section 96 of IBC, 2016 from the date of application.

The RP, as suggested by the Applicant, Mr. Sunil Kumar Kabra, is directed to file report within one month.

Matter to appear on 14.09.2021

Meanwhile, Parties are directed to complete their respective pleadings/submissions on E-portal within seven (7) days, if already not uploaded.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

sen